### <u>Assembly Business</u> <u>Un-Starred Question No. 823</u>

No. 32/08/2022-4D-III

From

The Additional Chief Secretary to Govt. Haryana Sainik & Ardh Sainik Welfare Department Sainik Bhawan, Sector-12, Panchkula.

To

The Secretary Haryana Vidhan Sabha Secretariat Chandigarh.

Dated, Panchkula the 12<sup>th</sup> March., 2022

**Subject:- Un-Starred Question No. -823.** 

\*\*\*\*

R/Sir,

I am directed to refer to the subject noted above and to forward the reply of Hon'ble Minister of State for Sainik & Ardh Sainik Welfare Department, Haryana on Un-Starred Question No.-823. Please find enclosed 110 copies (each Hindi & English) along with two soft copies for further necessary action please.

Encl: As above.

Superintendent Defence –I for Additional Chief Secretary to Govt. Haryana Sainik & Ardh Sainik Welfare Department

# Sainik & Ardh Sainik Welfare Department, Haryana Announcement Made by the Government for Martyrs

#### 823. - Shri AFTAB AHMED, M.L.A.: Will the Chief Minister be pleased to state-

- (a) Whether any other announcement has been made by the Government except the ex-gratia payment after the martyrdom of soldiers serving in Indian Army; and
- (b) if so, the details of the announcement of ex-gratia payment and other announcements made by the Government in respect of the following martyrs:-
  - (i) Tarun Bhardwaj S/o Nand Kishore, R/o Bhondsi Gurugram (Constable No. 16RR) martyred in Siachen Glacier on dated 9 September, 2021;
  - (ii) Azharuddin S/o Khurshid, R/o Nai Nangal, Taoru (Constable No. 10Armoured Corps Unit) martyred in Pathankot Punjab on dated 20 August,2021; and
  - (iii) Sachin Dagar S/o Hawa Singh, R/o Alipur, Gurugram (Lance Naik-21 RR) martyred in Kupwara, Jammu and Kashmir on dated 17 January, 2022?

#### Shri Om Prakash Yadav, Minister of State for Sainik & Ardh Sainik Welfare Department,

- (a) Sir, presently as per the Haryana Government policy No. 1/20/2013-1GS-II dated 30.05.2014 and No. 5/07/2017-1GS-II dated 28.09.2018, the State Government is providing Govt. job on compassionate ground to one eligible living spouse/dependent children of Martyr/Battle Casualty of Armed Forces Personnel/Para Military Forces Personnel, who was domicile of Haryana and killed in action in border skirmishes, terrorists attacks or riots in addition to other financial benefits.
- (b) Sir,
  - (i) Sep Tarun Bhardwaj S/o Nand Kishore, R/o Bhondsi Gurugram martyred in Siachen Glacier on 9<sup>th</sup> September, 2021- an ex-gratia grant of Rs. 50 Lakh (Rupees Fifty Lakh) has already been paid to the NoKs as per Govt. policy No. 21/1/97-4D-III dated 2.08.2016. The Soldier was unmarried and had no dependents.
  - (ii) Sep Azharuddin S/o Khurshid, R/o Nai Nangal, Taoru martyred in Pathankot Punjab on 20<sup>th</sup> August, 2021- The court of inquiry is under process with the Military Authorities regarding the approval of Battle Casualty status of the Soldier. The case of ex-gratia payment and Compassionate Appointment to the NoKs will be considered as per Govt. policy after receipt of Battle Casualty Certificate from the Military Authorities.
  - (iii) L/NK Sachin Dagar S/o Hawa Singh, R/o Alipur, Gurugram (Lance Naik-21 RR) martyred in Kupwara, Jammu and Kashmir on 17<sup>th</sup> January, 2022- The court of inquiry is under process with the Military Authorities regarding the approval of Battle Casualty status of the Soldier. The case of ex-gratia payment to the NoKs will be considered as per Govt. policy after receipt of Battle Casualty Certificate from the Military Authorities. The soldier was unmarried and had no dependents.

.

# सैनिक एवं अर्ध सैनिक कल्याणा विभाग, हरियाणा ाहीदों के लिए सरकार द्वारा की गई घो ाणा

- 823. श्री आफताब अहमद, एम०एल०ए० : क्या मुख्यमंत्री कृपया बताएंगे कि
  - (क) क्या भारतीय सेना में सेवारत सैनिकों की ।हादत के पश्चात् अनुग्रह राशि के भुगतान को छोड़कर सरकार द्वारा कोई अन्य घो ।णा की गई है: तथा
  - (ख) यदि हां, तो निम्नलिखित ।हीदों के संबंध में सरकार द्वारा अनुग्रह राशि तथा की गई अन्य घो ।णाओं का ब्यौरा क्या है :
    - ;पद्ध दिनांक 9 सितम्बर 2021 को सियाचिन ग्लेशियर में ाहीद हुए तरूण भारद्वाज पुत्र श्री नंदकिशोर, निवासी भोंडसी गुरूग्राम (कांस्टेबल संख्या—16 आर0 आर0):
    - ;पपद्ध दिनांक 20 अगस्त 2021 को पठानकोट पंजाब में ाहीद हुए अजहरूदीन पुत्र श्री खुर्शीद, निवासी — नाई नांगल, तावडू (कांस्टेबल संख्या — 10, बख्तरबंद वाहिनी इकाई): तथा
    - ;पपपद्ध दिनांक 17 जनवरी, 2022 को कुपवाड़ा, जम्मू एण्ड कश्मीर में ाहीद हुए सचिन डागर पुत्र श्री हवा सिंह, निवासी — अलीपुर, गुरूग्राम (लांस नायक—21 आर0 आर0) E

## श्री औम प्रकाश यादव, राज्य मंत्री सैनिक एवं अर्ध सैनिक कल्याणा विभाग,

- (क) श्री मान जी, वर्तमान में हरियाणा सरकार की नीति क्रमांक 1/20/2013—1जी0एस0 । दिनांक 30.05.2014 तथा 5/07/2017—1जी0एस0 । दिनांक 28.09.2018 के अनुसार हिद/युद्ध हताहत सैन्य बल कार्मिक/अर्ध सैन्य बल कार्मिक जो हरियाणा के मूल निवासी थे और सीमा पर झड़पों, आतंकवादी हमलों या दंगों में मारे गए थे के एक योग्य जीवित आश्रित को अन्य वित्तीय लाभ के अलावा नौकरी प्रदान करने का प्रावधान है।
- (ख) श्री मान जी,
  - ्रमद्ध सिपाही तरूण भारद्वाज पुत्र श्री नन्द किशोर निवासी भोंडसी जिला गुरूग्राम दिनांक 9 सितम्बर 2021 को सियाचिन ग्लेशियर में ाहीद हुए थे। सरकार की निति कमांक 21/07/97—4डी III दिनांक 02.08.2016 के अनुसार युद्ध हताहत के आश्रितों को 50 लाख रूपये अनुग्रह राशि प्रदान की जा चुकी है। हिद सैनिक अविवाहित था और उसका कोई आश्रित नहीं है।
  - ;पपद्ध सिपाही अज़हरूदीन पुत्र श्री खुर्शीद निवासी नाई नांगल, तावडू, दिनांक 20 अगस्त 2021 को पठानकोट (पंजाब) में हिंद हुए थे। सिपाही को सैन्य प्रशासन द्वारा हिंद का दर्जा देने बारे कोर्ट ऑफ इन्कवायरी विचाराधीन है। सैन्य प्रशासन से युद्ध हताहत प्रमाण पत्र प्राप्त होने उपरान्त सरकार की नीति अनुसार हिंद के आश्रितों को अनुग्रह राशि तथा अनुकंपा आधार पर नियुक्ति प्रदान करने बारे विचार किया जाएगा।
  - ;पपपद्ध लांस नायक सचिन डागर पुत्र श्री हवा सिंह निवासी अलीपुर, जिला गुरूग्राम दिनांक 17 जनवरी 2022 को कुपवाड़ा जम्मू एण्ड कश्मीर में ातनज